

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCHCommercial Complex (BDA),
Indira Nagar,
Bangalore-560 038Application No. 692/86(T)
(W.P. No. 16223/82)22nd October, 1986Sri S.M. Krishna Rao,
Son of Shri S. Malakappa,
major, resident of No. 288, III Phase,
Manjunatha Nagar,
Bangalore-10

.. Applicant

Versus

1. The Union of India,
by its Commissioner & Secretary to the
Ministry of Communications,
Sanchar Bhavan, Parliament Street,
New Delhi-1.
2. The Gazetted Post Master,
Bangalore City Head Post Office,
Bangalore-2.
3. The Director of Postal Services,
Bangalore Region,
Office of the Post Master General,
Karnataka Circle, Palace Road,
Bangalore-1. .. Respondents

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23/10/86Subject:- SENDING COPIES OF ORDER PASSED BY THE BENCH
IN APPLICATION NO. 692/86(T)

-.-.-.-

Please find enclosed herewith the copy of the Order/
Interim Order passed by this Tribunal in the above said
Application on 29.9.86.

Smt. S. Malakappa W.C.
23/10/86
R. O.

Encl : As above

R. M. R.
(N. RAMAMURTHY)
SECTION OFFICER
(JUDICIAL)
pvc

Copy to:-

1. *Shri K. Suryanarayana Rao,*
No. 618, Rajeswari Market,
Avenue Road, Bangalore-560 002. .. Advocate for
Applicant.
2. *Shri N. Basavaraju,*
Addl. Central Govt. Standing -
Counsel,
High Court of Karnataka, Building,
Bangalore -1 .. Advocate for
Respondents

Shri K. Suryanarayana Rao
23/10/86

N. Basavaraju
23/10/86

Date

Office Notes

Orders of Tribunal

17-9-81

A. NO. 692/86 (T)

W.P. NO. 16223/82

17.9.86

R

29.9.86.



After perusing the records and hearing both sides, we consider that the ends of justice would be met if we direct the respondents to take back the applicant into service. He ~~will not be~~ will be entitled to the pay & allowances for the period from the date of order of compulsory retirement to the date of reinstatement, but will be entitled to retain the subsistence allowance already paid during the period of suspension. The aforesaid period will be treated as "dies non" for purposes of seniority and pensionary benefits. The claim of the applicant for pay during the period from the date of compulsory retirement till date of reinstatement will be left open for the Department to decide. Applicant shall report to duty within 15 days from date of receipt of this order.

Date

Office Notes

Orders of Tribunal

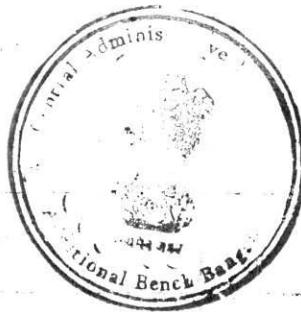
11592/86(T)
In the result, the impugned order
is set aside and the application is
disposed of accordingly.

Chandrasekhar
(L.H.A. REGO)
MEMBER (AM)
29.9.1986.

(CH. RAMAKRISHNA RAO)
MEMBER (JM)
29.9.1986.

dms.

TRUE COPY



R. R. 29/9/86
SECTION OFFICE
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE